

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-3205/2013

New Delhi this the 15th day of November, 2016

**Hon'ble Sh. Shekhar Agarwal, Member (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Dr. Renuka Kaul Nigam,
Aged 60 years,
W/o Dr. P D Nigam,
Dy. Medical Superintendent Group-A,
Indira Gandhi Employees State Insurance Hospital,
Jhilmil Delhi.

Resident of : A-2, M S Building Spl. Type Flats,
Baba Kharak Singh Marg,
Opp. RML Hospital Casualty,
New Delhi-110001.

... Applicant

(None present)

Versus

1. Union of India, through
The Principal Secretary,
Ministry of Labour Employment, Govt. of India,
New Delhi.

2. The Director General,
Employees State Insurance Corporation,
Panchdeep Bhawan, CIG Road,
New Delhi-110002.

Respondents

(through : Sh. Prateek Kumar)

ORDER (ORAL)

Mr. Shekhar Agarwal, Member (A)

On the last date, last opportunity was granted to the learned counsel for the applicant to appear and argue the matter. Today there is no appearance on behalf of the applicant. It appears that the applicant is no longer interested in pursuing this OA.

2. Accordingly, this OA is dismissed in default and non-prosecution.

(Brahm Avtar Agrawal)
Member (J)

(Shekhar Agarwal)
Member (A)

/ns/